CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.347/MP/2025 along with IA No. 24/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Private Limited and

seeing directions against revocation of connectivity.

Petitioner : ReNew Green Energy Solutions Private Limited (RGESPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RGESPL

> Shri Girik Bhalla, Advocate, RGESPL Ms. Juhi Senguttuvan, Advocate, RGESPL

Shri Agam Kumar, RGESPL

Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL Shri Harshvardhan, Advocate, CTUIL

Ms. Muskan Agarwal, CTUIL Shri Lashit Sharma, CTUIL Ms. Priyansi Jadiya, CTUIL Shri Ashok Rajan, WRLDC Ms. Himani Dutta, WRLDC Shri Alok Mishra, WRLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, it was adjourned. The interim directions issued vide Record of Proceedings for the hearing dated 18.3.2025, including direction to WRLDC to allow the physical connection, injection & drawl of power by the Petitioner for its 100 MW Solar Plant, will continue till the next date of hearing.

2. The Petition will be listed for hearing on **15.5.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)